

®

ITEM NO.11

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 37457/2013
(Arising out of impugned final judgment and order dated 26/09/2013
in CMWP No. 25957/2013 passed by the High Court of Judicature at
Allahabad)

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With application for intervention and Office Report)

(For final disposal)

Date : 21/04/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. H.P. Raval, Sr. Adv.

Mr. Hemant Manjawani, Adv.

Mr. Dhruv Tamta, Adv.

Ms. Binu Tamta, AOR

For Respondent(s) Mr. Amit Kumar, AOR

Mr. Pawan Shree Agrawal, Adv.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ravi Prakash Mehrotra, AOR

Mr. Sanjeev Agarwal, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Interim order to continue.

(Meenakshi Kohli)

Court Master (SH)

(Sharda Kapoor)

Court Master (NS)